COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 419 OF 2015 IN DFR NO. 925 OF 2015

Dated: 2nd November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Bangalore Electricity Supply Company Ltd. ...

Vs.

Karnataka Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Ms. Pratiksha Mishra

Counsel for the Respondent(s) :

ORDER

The learned counsel for the applicant/appellant seeks permission to withdraw this Appeal with the liberty to raise the issues raised in this Appeal before the State Commission as and when the occasion arises.

Accordingly, this Appeal is dismissed as withdrawn with liberty to raise the issues raised in this Appeal before the State Commission as and when the occasion arises if it is permissible under Law and the same can be decided by the State Commission after hearing the parties concerned.

(Justice N.K. Patil) Judicial Member

(I. J. Kapoor) Technical Member

mk/vt

Appellant(s)